

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 638 of 2020

IN THE MATTER OF:

**Alok Kumar Kuchhal
Erstwhile IRP**

Appellant

Vs.

Charming Apparels Pvt. Ltd. &Ors.

....Respondents

Present:

For Appellant: Mr. Alok Kumar Kuchhal, Advocate.

For Respondents: Mr. Abu John Mathew, for (CoC HDFC) (R-5A).

Ms. Heerika Shukla, for R-6.

Mr. Ankit Gussain, Advocates for R-7.

O R D E R
(Virtual Mode)

25.05.2021: Ld. Counsel for the parties submit that the matter was earlier listed on 14.04.2021 and thereafter, no date of hearing has been notified in this matter.

Ld. Counsel for the Respondent No. 5A (HDFC Bank) submits that the Kotak Mahendra Bank may pay remaining balance amount of CIRP from the contingency fund of the resolution plan.

Pleadings are completed.

Let the matter be fixed for hearing on **03rd June, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

SC/md.